

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA
UNSTARRED QUESTION NO. 1971
ANSWERED ON 20/12/2023

STANDARDIZATION OF PAYING GUEST HOUSES

1971 # DR. RADHA MOHAN DAS AGRAWAL:

Will the Minister of EDUCATION be pleased to state:

- (a) the number of paying guest houses or hostels being run for students in the State of Delhi and whether all of them are registered with Government;
- (b) the number of guest houses or hostels registered with Government and under which law or Rules are they registered; and
- (c) whether Government has enacted any law or Rules to standardize the facilities, security, quality of food, availability of library, registration and verification of students and fees charged at these places of residence, if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

(a) to (c) : Education being a concurrent list subject, Educational Institutions are managed by both Central and State Government. Majority of the Educational Institutions in the country falls in the purview of the State / UT Government. Paying Guest Houses or hostels being run for students in the State of Delhi are subject matter of State Government. Ministry of Education does not maintain the data of Paying Guest Houses or Hostels for students.
